

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10005 of 2018

(Arising out of OIO-DMN-EXCUS-000-COM-044-16-17 dated 27/03/2017 passed by
Commissioner of Central Excise, Customs and Service Tax-DAMAN)

Platinum Synthetics Pvt Ltd

.....Appellant

S. No. 193/1,Village-Bhimpore, Near Panchal Industrial Estate,
DAMAN, GUJARAT

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

APPEARANCE:

Shri Rahul Gajera, (Advocate) for the Appellant
Shri Prakash Singh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12364 /2021

DATE OF HEARING: 16.09.2021
DATE OF DECISION:16.09.2021

RAMESH NAIR

Shri Rahul Gajera, learned counsel appearing on behalf of the appellant submits that in this case, the issue involved is remission of duty in respect of the goods which were destroyed in fire. He submits that consequential to the rejection of their remission claim there was a parallel proceeding of demand of duty wherein, the appellant had filed appeal no. E/10090/2019 that case has been settled under the "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". Consequently, the appeal no. E/10090/2019 has been dismissed as withdrawn on 14.2.2020. Accordingly, this appeal become infructuous.

02. Shri Prakash Singh, learned Superintendent (Authorized Representative) appearing on behalf of the revenue fairly concedes the position explained by the learned counsel for the appellant.

03. Considering the submissions made by both the sides, since the appellant have admitted the duty liability and settled the case under the "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019" this

appeal become infructuous. Accordingly, the appeal is dismissed as infructuous.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

Mehul